

(b) whether the Union Government have realised Rs. 20 crores from bidders who offer the highest premium over and above the relevant floor price for exports fixed by the Textile Commissioner;

(c) whether Government propose to return this amount in view of the judgement of the High Court; and

(d) further action Union Government propose to take in this regard?

THE MINISTER OF TEXTILES AND MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAM NIWAS MIRDHA):

(a) Yes, Sir.

(b) to (d). Legal opinion is being obtained on the implications of the Delhi High Court judgement and a view will be taken after consulting appropriate legal authorities.

Emigration Rules

4882. PROF. P.J. KURIEN: Will the Minister of LABOUR be pleased to state:

(a) the number of persons who went to Gulf countries for seeking jobs after the enforcement of the amended emigration rules;

(b) the comparison between the number of persons who went abroad before and after the enforcement of the amended rules; and

(c) the steps proposed to be taken to remove the difficulties faced by the job-seekers under the amended emigration rules?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RADHAK-

ISHAN MALVIYA): (a) to (c). Rule 15(2) of the Emigration Rules which lists the matters to be included in the employment contract under Section 22(3) of the Emigration Act, 1983 was amended on 24.2.87. The provision came into force w.e.f. 24.2.87. The following figures indicate the number of workers in whose respect emigration clearance for contractual employment abroad was given by various Protectors of Emigrants from 1984 to 1988:

1984	2.07	lakhs
1985	1.63	lakhs
1986	1.14	lakhs
1987	1.25	lakhs
1988	1.70	lakhs

There has been down-ward trend in the number of workers going abroad because of economic recession upto 1986. However, during 1987 there has been some improvement. There has been a further increase in 1988 as compared to 1987.

Prices of Real Estate and Rent of Houses in Delhi

4883. SHRI K. MOHANDAS: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the prices of real estate as well as rent of private houses are increasing abnormally in Delhi;

(b) if so, the reasons thereof; and

(c) the steps taken or proposed to remedy the situation and the result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) During recent